

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO. 1, K.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH

MISC. Application No. : AD/MISC/600/2011
Appeal No. : AD/12/2011-CU[DB]

Dated: 03/07/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

RELIANCE INDUSTRIES LTD.
3RD FLOOR, MAKER CHAMBERS-IV,
222, NARIMAN POINT MUMBAI.

RELIANCE INDUSTRIES LTD.

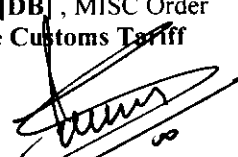
(Appellant)

VS

**UNION OF INDIA & DESIGNATED
AUTHORITY & OTHERS**

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. **AD/A/4/2012-CU[DB]**, MISC Order No. **AD/M/6/2012** and dated **21/06/2012** passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.


Assistant Registrar
CUSTOMS Appeal Branch

Copy To,

1. Respondent

1. UNION OF INDIA THROUGH
SECRETARY - REVENUE
MINISTRY OF FINANCE,
NORTH BLOCK, NEW DELHI.

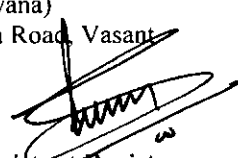
THE DESIGNATED AUTHORITY DIRECTORATE GENERAL,
ANTI-DUMPING & ALLIED DUTY, ROOM NO.240,
UDYOG BHAWAN, MINISTRY OF COMMERCE,
NEW DELHI. 110 011.

2. Advocate(s) / Consultant(s):

JITENDER SINGH
F-21, GEETANJALI ENCLAVE,
NEW DELHI 110 017.

3. C.D.R

4. Bar Association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Gaurd File


Assistant Registrar
CUSTOMS Appeal Branch

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM,
NEW DELHI-110066**

COURT NO. II

AD/12/11, AD/M/600/2011

[Arising out of Notification No. 119/2010-Customs dated 19th November, 2010 issued by the Central Government based on Final Findings of the Designated Authority, Director General of Anti-Dumping Duty & Allied Duties dated 2nd May, 2011]

Date of Hearing/decision: 21st June, 2012

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Reliance Industries,

Appellant

Vs.

D.A./M.O.F.

Respondent

Present for the Appellant : Shri Jitender Singh, Advocate
Present for the D.A. : Shri Ameet Singh, Advocate
Present for the Respondent : Shri Rajesh Sharma, Advocate

**Coram: Hon'ble Mr. Justice Ajit Bharihoke, President;
Hon'ble Dr. C. Satapathy, Technical Member;
Hon'ble Mr. D.N. Panda, Judicial Member**

FINAL ORDER NO. AD/A/04/12-Cus.

Misc order No. AD/M/06/12-Cus

Learned Counsel seeks to withdraw these appeal in view

of order of the Tribunal vide which appeal against the
notification issued pursuant to the recommendation of the

Auth.

Auth.

Designated Authority was allowed and matter was remanded back to Designated Authority for de novo consideration.

2. In view of above, all the appeal is dismissed as withdrawn. Since the appeal is dismissed as withdrawn, Misc. application is also dismissed as infructuous.



(JUSTICE AJIT BHARIHOKE)
PRESIDENT



(DR. CHITTARANJAN SATAPATHY)
TECHNICAL MEMBER



(D.N. PANDA)
JUDICIAL MEMBER

mk